

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

STARRED QUESTION NO:334
ANSWERED ON:19.04.2010
ALLOCATION OF G SPECTRUM
Rajendran Shri C.;Singh Shri Radha Mohan

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether substantial loss to the Government Exchequer has occurred due to allocation of 2G spectrum to some telecom companies allegedly at throw away prices;
- (b) if so, the details thereof;
- (c) whether the Government has conducted inquiry into the matter,
- (d) if so, the details and the outcome thereof; and
- (e) the action taken/being taken by the Government against the guilty persons in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A, RAJA)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN RESPECT OF PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 334 FOR 19TH APRIL, 2010 REGARDING 'ALLOCATION OF 2G SPECTRUM'.

(a) & (b) No, Madam. 2G spectrum is only allotted to the Unified Access Services (UAS) licensees as per the service licensing conditions, subject to availability of spectrum. Further, no separate upfront charges are levied for allotment of spectrum. Only annual spectrum usage charges on percentage of Adjusted Gross Revenue (AGR) are being levied.

(c) to (e) On allegation of irregularities in the award of UAS Licenses, CBI had registered a case on 21st October 2009 and conducted a search on 22.10.2009 in some offices of DOT and taken custody of certain files relating policy, issuance of UAS Licenses and spectrum.